

F.No.J-11017/10/2020-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi
Dated 20th November 2020

ORDER

The President is pleased to engage Shri Himanshu Malik, Advocate as Additional Central Government Counsel for conducting Central Government litigation before High Court of Punjab & Haryana as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:-

High Court of Punjab & Haryana

As Additional Central Government Counsel

Name of the Advocate (S/Shri)	Contact details	Enrollment number
Himanshu Malik	516/Sector-18, Chandigarh Mob:8685589582 Email: himanshumalik@gmail.com	PH/1933/2019

- The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's OM No 26(1)/99-Judl., dated 24.09.1999 read with OM No.26(1)/2014/Judl. dated 01.10.2015 and instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department, i.e., www.lawmin.nic.in under the heading 'Circulars pertaining to litigations'.
- Hindi version of this order will follow.

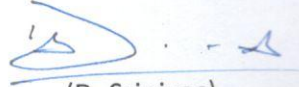


(S.R. MISHRA)
Additional Secretary

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Copy to:-

1. PS to MLJ/PPS to Law Secretary/PPS to Secretary, Legislative Department/PPS to all Additional Secretaries/PS to all JS & LAs in the Main Secretariat.
2. Shri Satyapal Jain, Ld. Additional Solicitor General of India, Kothi No.2224, Sector-15-C, CHANDIGARH.
3. Shri Chetan Mittal, Asstt. Solicitor General, High Court of Punjab & Haryana, House No.235, Sector-21A, Chandigarh-160022
4. The Registrar, High Court of Punjab & Haryana.
5. Shri Himanshu Malik, Advocate, 516/Sector-18, Chandigarh.
6. Hindi Unit, Department of Legal Affairs for Hindi translation of the order.
7. NIC cell, Department of Legal Affairs with the request to upload this order on the website of this Department.
8. Guard file/Judicial Section with 5 spare copies.



(D. Srinivas)

Section Officer (Judicial)